

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 382 of 2021

IN THE MATTER OF:

Kamal K Singh

...Appellant

Versus

Nitin Arora & Anr.

...Respondents

For Appellant: Mr. Abhijeet Sinha, Mr. Mahesh Agarwal, Mr. Himanshu Satia, Mr. Divyang Chandiramani, Mr. Shadab S. Jan, Ms. Komal Khushlani and Ms. Prerana Wagh, Advocates.

For Respondent: Mr. Udayasankar Samudrala, Advocate for R-1.
Ms. Ranjana Roy Gawai, Mr. Pervinder, Mr. Vineet Kumar, Advocates for IRP.

With

Company Appeal (AT) (Insolvency) No. 383 of 2021

IN THE MATTER OF:

Kamal K Singh

...Appellant

Versus

Milan Vasant Sanyasi & Anr.

...Respondents

For Appellant: Mr. Abhijeet Sinha, Mr. Mahesh Agarwal, Mr. Himanshu Satia, Mr. Divyang Chandiramani, Mr. Shadab S. Jan, Ms. Komal Khushlani and Ms. Prerana Wagh, Advocates.

For Respondent: Mr. Udayasankar Samudrala, Advocate for R-1.
Ms. Ranjana Roy Gawai, Mr. Pervinder, Mr. Vineet Kumar, Advocates for IRP.

With

Cont'd...../

Company Appeal (AT) (Insolvency) No. 384 of 2021

IN THE MATTER OF:

Kamal K Singh

...Appellant

Versus

Dinesh Gupta &Anr.

...Respondents

For Appellant: Mr. Abhijeet Sinha, Mr. Mahesh Agarwal, Mr. Himanshu Satia, Mr. Divyang Chandiramani, Mr. Shadab S. Jan, Ms. Komal Khushlani and Ms. Prerana Wagh, Advocates.

For Respondent: Mr. Udayasankar Samudrala, Advocate for R-1. Ms. Ranjana Roy Gawai, Mr. Pervinder, Mr. Vineet Kumar, Advocates for IRP.

ORDER
(Virtual Mode)

13.09.2021: The Learned Counsel for the Appellant in instant three Appeals informs this Tribunal that the Appellant is withdrawing the Appeals and he has obtained necessary instructions to apprise the Tribunal accordingly.

In view of the submission made by the Learned Counsel Mr. Abhijeet Sinha appearing for the Appellant in aforesaid three Appeals, the factum of withdrawing the said Appeals is hereby recorded and accordingly, Company Appeal (AT) (Insolvency) No. 382 of 2021, Company Appeal (AT) (Insolvency) No. 383 of 2021 and Company Appeal (AT) (Insolvency) No. 384 of 2021 are dismissed as withdrawn. There shall be no orders as to costs. Connected pending Interlocutory Applications are all closed.

[Justice M.Venugopal]
Acting Chairperson

[V. P. Singh]
Member (Technical)

[Dr. Ashok Kumar Mishra]
Member (Technical)

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